

Court No. 1

RESERVED

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration T.N. No. 213 of 1987

(U.P. No. 13544 of 1985)

Krishanpal Singh Vs. Union of India & Another

Hon. S. Zaher Hasan, V.C.

Hon. Ajay Johri, A.M.

(By Hon. S. Zaher Hasan, V.C.)

Writ Petition No. 13544 of 1985 has been received on transfer to this Tribunal from the Hon. High Court of Judicature at Allahabad under Section 29 of the Administrative Tribunals Act XIII of 1985. The applicant is a Havildar in the Indian Army. He has filed this writ petition before the Hon'ble High Court for quashing the proceedings of the Court Martial.

Section 2 of the Administrative Tribunals Act lays down that the provisions of this Act shall not apply to any member of the Naval, Military or Air Force or of any other armed forces of the Union. In this view of the matter we have no jurisdiction to decide this case. The file of the petition be retransmitted to the Hon. High Court of Judicature at Allahabad.

Sd-  
Vice Chairman

Dated the 31st Aug., 1987



Member <sup>Sd-</sup>(A)

TRUE  
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*D. S. Dubey*  
11/9/87  
(D. S. DUBEY)

SECTION OFFICER  
Central Administrative Tribunal  
Allahabad.